

Sabha in August, 2013. Subsequently, the Bill was referred to the Department-Related Parliamentary Standing Committee on Health and Family Welfare for examination and report. Based on the recommendations of the Committee, official amendments to the Bill had been finalized and notice for consideration and passing alongwith notice for moving the official amendments was sent to Rajya Sabha Secretariat during 230th Session of Rajya Sabha.

(b) No.

### **Human Organs Bank**

233. DR. R. LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has not formulated any concrete policy so far regarding setting up of Human Organs Bank in the country when there is tremendous increase in the organ transplantation in the country;

(b) if so, the reasons therefor;

(c) whether Government has any plan in the future to formulate any comprehensive policy regarding Human Organs Bank; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (d) Health being a State subject, it is for the States to consider setting up of human organ banks. However, Government has already approved National Organ Transplant Programme (NOTP) for the 12th Plan, one Biomaterial Centre (Tissue Bank) at national level and five (5) Regional/State level Biomaterial Centres (Tissue Banks). Further, construction work of the National Bio-Material Centre at Safdarjung Hospital, New Delhi has already been completed.

### **Health Centres in Nagaland**

234. SHRI KHEKIHO ZHIMOMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has received any proposal from Nagaland Government for establishment of more Primary Health Centres (PHCs) or Community Health Centres (CHCs) under NRHM;

(b) if so, the details thereof;

(c) the details of financial assistance released to the State during the last three years; and